

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

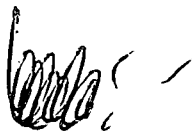
ORDERS OF THE TRIBUNAL

10.11.2005

CP 72/2005 (OA 141/2005)

Mr. Ramesh Chand, Counsel for applicant.

Let the matter be listed on 17.11.2005.



(M.L. CHAUHAN)
MEMBER (J)



(A.K. AGARWAL)
VICE CHAIRMAN

AHQ

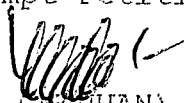
17.11.2005

CP 72/2005 (OA 141/2005)

Mr. Ramesh Chand, Counsel for applicant.

Heard the learned counsel for the applicant.

We are of the view that the present Contempt Petition is wholly mis-conceived. Accordingly, we are of the view that there is no violation of the order dated 06.04.2005. Therefore, the present Contempt Petition is dismissed.



(M.L. CHAUHAN)
MEMBER (J)

ahq



(A.K. AGARWAL)
VICE CHAIRMAN

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date 4.12.05